

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 369 OF 2018 &  
IA NOS. 1480 OF 2018 & 496 OF 2019**

**Dated: 1<sup>st</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mr. Suresh S/o. Krishnarao Patil ..... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission ..... Respondent(s)  
& Ors.**

Counsel for the Appellant(s) : Mr. D.S.Geete  
Counsel for the Respondent(s) : Mr. Hasan Murtaza  
Ms. Divya Anand for R-2

**ORDER**

**IA NO. 496 OF 2019  
(Application for delay in filing reply)**

For the reasons stated in the application, 24 days' delay in filing reply is condoned, and the reply is taken on record. The application is disposed of.

**APPEAL NO. 369 OF 2018 & IA NOS. 1480 OF 2018**

Those respondents who have not yet filed reply may file the same, if any, on or before 22.04.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 06.05.2019 with advance copy to the other side.

List the matter on **20.05.2019**. Interim order, if any, shall continue till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**